

- (b) No case was brought to notice.
(c) and (d). Do not arise.

Telephone Connections in Delhi

1322. **Shri D. C. Sharma:** Will the Minister of Transport and Communications be pleased to state:

(a) the number of telephone connections which were available as on the 31st January, 1958 in Delhi and New Delhi;

(b) the number of telephone connections actually given and working as on the 31st January, 1958; and

(c) the number of applications for telephone connections in Delhi and New Delhi awaiting action as on the 1st February, 1958 under (i) the Own Your Telephone System, and (ii) other categories?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Delhi 1761, New Delhi and Karolbagh 1615.

(b) No. of connections actually working on 31-1-58.

Delhi 5759, New Delhi and Karolbagh 12107.

(c)

	Own Your Telephone System. [i]	Other Applicants. [ii]
Delhi	138	2842
New Delhi and Karolbagh.	48	2175

Town Committees and Notified Areas in Manipur

1323. **Shri L. Achaw Singh:** Will the Minister of Health be pleased to state:

(a) the names of town committees set up and the names of places declared as notified areas under the Assam Municipal Act, 1923, as extended to Manipur; and

(b) the names of other places whose inhabitants have applied for declaration as notified areas?

The Minister of Health (Shri Kar-markar): (a) and (b). The information is being collected and will be placed on the Table of the Sabha in due course.

Co-operative Sugar Factories in Andhra

1324. **Shri B. S. Murthy:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of licences given to set up co-operative sugar factories in the Andhra Pradesh during 1958-59; and

(b) the Central help in this direction?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The figures 1958-59 are evidently a printing mistake. Licences under the Industries (Development and Regulation) Act were given for starting six Co-operative Sugar Factories in 1956 and 1957.

(b) No assistance has been given so far.

MOTIONS FOR ADJOURNMENT

Murder of three R.M.S. employees

12 hrs.

Mr. Speaker: I have received a notice of an adjournment motion from Shri Yadav regarding the murder of three Railway Mail Service employees on the 13th March, 1958, in Farrukhabad branch passenger train and also the missing of insured parcels. Notices have been received also from Sarvashri Tangamani, S. M. Banerjee, Hem Barua and Braj Raj Singh.

Shri Raghunath Singh (Varanasi): My short notice question is also there.

Shri Braj Raj Singh (Firozabad): The place, where this has occurred, belongs to my constituency. Therefore, may I submit.....

Mr. Speaker: I am not asking anybody to submit anything. He wants

information regarding this matter. The adjournment motion is there. We may ask the hon. Minister.....

Shri Tangamani (Madurai): Before the hon. Minister is allowed to make a statement, may I submit that the last question that was answered referred to the robbery in one of the express trains near Calcutta. The train was stopped and a band of robbers looted seven passengers from a third class compartment.

Here, they are the R.M.S. employees. They come both under the Ministry of Transport and Communications and the Ministry of Railways. These people have to travel by night also. According to the information that we have received we find that a train which was travelling at night, somewhere about midnight, arrived at a particular station—Tundla Station—and there it was found that this particular R.M.S. van was found locked. As soon as it was opened, it was noticed that three people had been murdered in cold blood. If this is the sort of protection given to Government employees this is a case where the protection was given to Government employees—what sort of protection is given to the ordinary passengers?

There have been cases of derailments also and it has become insecure for passengers and also for the Government employees to travel by these trains. So, we must have a discussion. We must know the various causes which led to this. Were these R.M.S. employees given sufficient protection? They were doing a very useful national job and were carrying valuable material. This is a matter of very serious importance and I submit that this matter may be held over for one or two days. We would like to have a full discussion.

Shri Braj Raj Singh: I have information from Tundla Station, where this has happened, that a train was there on the platform of Tundla Junction, the Railway Police protection force was there, and these three

people have been murdered on the railway at Tundla Junction. So, it is a very serious matter and if very serious steps are not taken to check these things, it will create apprehension and insecurity in the minds of the people.

Shri Hem Barua (Gauhati): This butchering of the members of the R.M.S. is not a solitary instance. On the 6th March, Rev. Stanley Jones, Secretary of the Methodist Church of Calcutta, was thrown out of the railway compartment. He was way laid and robbed and was lying till 10 A.M. when it was discovered, some seven hours after the train had passed. This thing is being repeated here. We find that three members of the R.M.S. have been butchered under very tragic circumstances and that is why, I think, we should have a discussion on this point so as to evolve ways and means to ensure security of people travelling in trains.

Shri S. M. Banerjee (Kanpur) rose—

Mr. Speaker: The hon. Member is going to add one more instance.

Shri S. M. Banerjee: There are bogies specially reserved for Railway Protection Force and also for the G.R.P. in every night train. I have found that in this bogie, which can actually have 23 passengers, they all sleep—and it is said that it is reserved—and they are taking, full protection of the passengers. So, may I submit that we must know whether the Police were there in this particular train. The news item says:

“Railway Police could not say how the robbers entered the van and how the porter, who was not supposed to be there, was there.”

For every accident and for every robbery, it is said: “The bodies were brought here for post-mortem.” We know everything after the post-mortem.

Shri Braj Raj Singh: The Police was there.

Mr. Speaker: You mean to say that the murderers would take the witnesses with them.

Hon. Members are certainly anxious, as the country itself must be anxious, to see that these things do not occur. Proper steps ought to be taken.

How does it happen? Is there information as to how the porter came there?

Shri S. M. Banerjee: He was supposed to be there.

Shri Tangamani: Class III and Class IV employees and in the compartment which is attached to this, we found a porter also.

Mr. Speaker: The porter was also murdered?

Shri Tangamani: Yes, all the three murdered.

The Deputy Minister of Railway (Shri Shah Nawaz Khan): Although I fully agree with the hon. Ministers..
..... (laughter)

Shri Tyagi (Dehra Dun): We are all becoming Ministers.

Shri Shah Nawaz Khan: I mean hon. Members—that it is a very serious matter when either the railway employees or other passengers travelling by trains are murdered. It is a very serious thing and very strong action is called for. But the House will agree that it is a law and order problem and that is within the competence of the State Government. In this particular case we have asked for information from the A.I.G., Railway Police, U.P., Allahabad, and fuller details are expected.

Mr. Speaker: Was the train stopped anywhere on the way?

Shri Raghunath Singh: No, Sir, the train was not stopped on the way....
(Interruptions)

Mr. Speaker: When all hon. Members speak, how is it to be recorded? How can I hear? One hon. Member at a time should speak. What is the hurry?

Shri Tangamani: The train reaches Tundla Station soon after midnight. Only there it was known that this had happened.

Mr. Speaker: Can we say that the hon. Minister was present there and is responsible for it? Everybody is anxious and there is going to be a court of enquiry in the matter. Dead bodies have been taken for post-mortem etc. We have really to find out whether it happened in the station yard itself or whether it happened on the way, whether somebody pulled the chain, stopped the train and committed the murder, whether the police was there, etc.?

Shri Braj Raj Singh: This has happened.....

Mr. Speaker: The hon. Member represents the Ministry itself.

The Deputy Minister of Railways (Shri Shah Nawaz Khan): We are collecting information.

Mr. Speaker: Has the hon. Minister of Transport and Communications any information?

Shri Braj Raj Singh rose—

Mr. Speaker: Hon. Members make a number of these statements. There will be an enquiry in this matter.

Is there any special information with the hon. Minister of Transport and Communications?

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): There is nothing new. We have received a telegram from the Director, Complaints; P & T Directorate, received by him from Postmaster General, Lucknow, just now. There is nothing special. Everything, which has appeared in the newspapers

is mentioned here also in the telegram. We have no additional information. If you so like, I can read out its contents.

Mr. Speaker: Yes.

Shri Lal Bahadur Shastri: "Train arrived Tundla 01 with RMS compartment locked from both sides. Government Railway Police and doctor called for. Compartment opened and two RMS employees—Bhagwan Singh, Mail Guard and Shivsaran Lal, Porter found stabbed and dead. RMS van detached. Case made over to Government Railway Police for investigation. Details of losses not available at present."

Shri Braj Raj Singh: When did it happen? My information is that it happened on the night of 11th March. It is three days and the hon. Minister has not got information. Tundla is only 100 miles from here.

Mr. Speaker: The point is that it should be information from a reliable quarter. The official source says that this was done only at the Tundla Station. Till then it had been locked. It will be a proper thing for inquiry whether the R.M.S. van was locked at the previous station, because at each place the parcels have to be handed over. If that had been locked they would have noticed there. These are all matters which will be certainly gone into. The hon. Minister is not in a position to say anything else. He has read out the official information. All possible steps will be taken because some passengers are affected. Mail sorters and others have to go. There special care will be taken in regard to the investigation and this matter may be communicated to the House as and when further details come. Most effective measures must be taken. With these remarks.....

Shri Braj Raj Singh: It may be held over till the other day.

Mr. Speaker: How long?

Shri Braj Raj Singh: For the 17th.

Mr. Speaker: No, no. With these remarks that with respect to this matter which occurred recently, the hon. Minister will communicate to the House from time to time such information as may be available.

Shri Raghunath Singh: My Short Notice Question is there. It may be answered after three days.

Mr. Speaker: I shall see. If within three days any more information is available, the hon. Minister will tell us. If not, I will bring it up a week hence. I am not called upon to give my consent. There is no good pursuing this matter or giving consent to the adjournment motion.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN RARE EARTHS (PRIVATE) LTD.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, on behalf of the Prime Minister and Minister of External Affairs and Finance and also in charge of the Department of Atomic Energy, Shri Jawaharlal Nehru, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Indian Rare Earths (Private) Limited, along with the Audited Accounts for the year 1956-57.

[Placed in Library. See No. Lt-594/58]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Second Lok Sabha shown against each:—

- (1) First Statement Fourth Session, 1958